

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 20**

**IA 626/2024 In C.P. (IB)/1092(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:      **STATE BANK OF INDIA V/s PATEL**  
**ENGINEERING LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Shantam Mandhyan i/b Krishnamurthy and Co for the Financial Creditor.
2. Learned Counsel for the Financial Creditor submits that it has been agreed between the parties that matter may be heard by the Commissioner Court Bangalore first. However, there is no stay.
3. List this matter on **18.04.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna